

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 6042
TO BE ANSWERED ON 11.04.2017

DRUG AND SURGICAL COMPONENTS UNDER MRP REGIME

6042. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is planning to make changes in the Legal Metrology (Packaged) Commodities Rules to bring back the drugs or surgical components under MRP regime; and
- (b) if so, the details thereof ?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b) : Under Rule 26 of the Legal Metrology (Packaged Commodities) Rules, 2011 the scheduled formulations and non-scheduled formulations are exempted from the purview of the Rules as follows:

“26. Exemption in respect of certain packages:- Nothing contained in these rules shall apply to any package containing a commodity if-

(c) : It contains scheduled formulations and non-scheduled formulations covered under the Drugs (Price Control) Order, 1995 made under section 3 of Essential Commodities Act, 1955 (10 of 1955);”

There is no proposal to bring the drugs as already exempted under MRP regime. Medical devices are however covered under the Rules for declaring the Name and address of the manufacturer/packer/Importer, Name of the Commodity, Net quantity, Month and year of manufacturing/packing/importing, Retail sale price and consumer care details to protect the interest of consumers. The Draft amendment to the Legal Metrology (Packaged) Commodities Rules, 2011 which were circulated for receiving comments from stakeholders propose to make it clear that all types of medical devices, including those which are declared as drugs, will be covered under the rules.
